

(c) The matter was taken up with Kerala State Electricity authorities, who have informed that as soon as Kuttikattur sub-station is commissioned an alternate supply feeder to the Transmitting Station will be provided. This will improve the position.

Setting up of a Vigilance Commission to look into Complaints of Minorities

2327. SHRI SHYAMNANDAN MISHRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the speech of the Chief Justice of India at a Seminar on "Law and the Minorities in India", where he suggested the establishment of a Vigilance Commission to look into the complaints of the minorities as the protection offered by the courts was not enough ; and

(b) whether Government are in favour of such a Vigilance Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) Government's attention has been drawn to the said speech. The Chief Justice of India had *inter-alia* observed as follows :

"The exact content of the fundamental rights of the minorities can easily be settled by the courts. But is the institutional protection of the courts enough ? Would it be advisable to appoint a Vigilance Commissioner of Minorities to look into the complaints of the minorities ?"

(b) Article 350-B of the Constitution already provides for the appointment of a Special Officer for the linguistic minorities and also lays down that it shall be the duty of the Special Officer to investigate all matters relating to the safeguards provided for the linguistic minorities in the Constitution and report to the President on those matters. Copies of such reports are also required to be laid before each House of Parliament. Government are also of the view that administration at different levels should promptly inquire into complaints, or grievances of the minorities and take all necessary action under law to remove them and afford protection to the minorities. Such a concerted administrative effort will be more productive of results.

Recruitment of Scheduled Castes and Scheduled Tribes

2328. SHRI PHOOL CHAND VERMA: Will the PRIME MINISTER be pleased to state :

(a) the number of Scheduled Castes and Scheduled Tribes recruited under the Central Government Categorywise, during 1969-70 ; and

(b) the percentage of the reserved vacancies for the Scheduled Castes and Scheduled Tribes cancelled on account of non-availability of suitable candidates ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). The information is being collected from the Ministries/Departments and will be laid on the table of the House as soon as possible

Radio Station at Kotah

2329. SHRI ONKAR LAL BERWA
SHRI BRIJ RAJ SINGH -
KOTAH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the criteria for opening a Radio Station ;

(b) the conditions not fulfilled by Kotah in this regard ;

(c) whether Government had discussed the matter with the State Government so as to meet that requirement ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) Proposals for setting up new radio stations in the Fourth Plan were prepared with a view to achieving the following objectives :-

(i) Extending medium wave coverage in each State to at least 80% of its population.

(ii) Extending coverage to border areas, tribal areas, etc.